GOVERNMENT OF INDIA MINISTRY OF DRINKING WATER & SANITATION

LOK SABHA UNSTARRED QUESTION NO. 3083 TO BE ANSWERED ON 04.08.2016

Irregularities in Drinking Water Schemes in Uttar Pradesh

†3083. SHRI BHAIRON PRASAD MISHRA:

Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

- (a) the number of complaints received by the Union Government from the State of Uttar Pradesh regarding irregularities in the implementation of drinking water schemes during each of the last three years and the current year; and
- (b) the action taken by the Union Government on those complaints?

ANSWER

MINISTER OF STATE FOR DRINKING WATER AND SANITATION (SHRI RAMESH CHANDAPPA JIGAJINAGI)

(a) The number of complaints received by the Union Government with respect to the State of Uttar Pradesh regarding irregularities in the implementation of drinking water schemes during each of the last three years and the current year are as under:-

| S. No. | Year | No. of Complaint |
|--------|---------|------------------|
| 1 | 2013-14 | 01 |
| 2 | 2014-15 | 03 |
| 3 | 2015-16 | 10 |
| 4 | 2016-17 | - |

(b) As water is a State subject and powers to select, plan, approve, execute and monitor drinking water supply schemes are vested with the State. Implementing Agencies are departments / organisations of State Govt. Therefore, as and when any compliant regarding irregularities is received in this Ministry in implementation of drinking water schemes, this Ministry refers the matter to State Governments for taking appropriate action.